

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Excise Appeal No. 10711 of 2019- DB

(Arising out of Order No. OIA-VAD-EXCUS-001-APP-529-534-2018-19 dated 21.12.2019
passed by Commissioner (Appeals) – Vadodara-I)

Shri C V Babu

.....Appellant

Ex Officer of Ms Kusters Calico Machinery Pvt Ltd
D 302 Rosedala Apartment Road C Vasant Vihar
Nr Spring Exotica Vasna Bhayli Road
Vadodara-Gujarat

VERSUS

C.C.E. & S.T. Vadodara-I

.....Respondent

1st Floor, Central Excise Building,
Race Course Circle,
Vadodara, Gujarat-390007

- (i) Appeal No 10715 of 2019 (Shri Krunal Parmar)**
- (ii) Appeal No 10716 of 2019 (Shri Dipak Shah)**
- (iii) Appeal No 10718 of 2019 (Shri Birjesh B Patwa)**
- (iv) Appeal No 10720 of 2019 (Shri Keyur K Shah)**

(Arising out of Order No. OIA-VAD-EXCUS-001-APP-529-534-2018-19 dated 21.12.2019
passed by Commissioner (Appeals) – Vadodara-I)

APPEARANCE:

Present for the Appellant: Staff of Company

Present for the Respondent: Shri R.R.Kurup, Authorised Representative

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. 12409-12413 /2024

DATE OF HEARING: 17.10.2024

DATE OF DECISION: 17.10.2024

RAMESH NAIR

On record it appeared that the case has been settled under "SABKA
VISHWAS LEGACY DISPUTE RESOLUTION SCHEME-2019". Appellant also
submits SVLDRS-4 certificate. Considering the same, appeals are dismissed as
deemed withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Neha